

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Ins) No. 181 of 2020

IN THE MATTER OF:

Employees State Insurance Corporation

....Appellant

Vs.

DCS International Pvt. Ltd.

....Respondent

Present:

For Appellant: Present but appearance not marked

For Respondent:

O R D E R

18.02.2020: Ex facie the appeal is hit by limitation, same having been preferred beyond the permissible extended period of 45 days. Learned Counsel for the Appellant was unable to demonstrate that the appeal is not hit by limitation. This Appellate Tribunal has no jurisdiction to extend time beyond 15 days for which delay can be condoned beyond prescribed period of 30 days provided for filing of appeal. The Appeal is accordingly dismissed.

[Justice Bansilal Bhat]
Member (Judicial)

[V. P. Singh]
Member (Technical)

[Shreesha Merla]
Member (Technical)

sa/nn